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4. Kendriya Vidyalaya Sangathan Staff Association (KVSSA) covers all Gr. 'B', 'C and 'D' staff of Headquarters and Regional Offices of the Sangathan.

(c) and (d) In the meeting held on 07/11/98, the . All India Kendriya Vidyalaya Teachers Association did not raise any issue relating to grievances of the non-teaching staff. They, however, suggested the introduction of a common cadre for non-teaching staff working in all the Offices and Vidyalayas of Kendriya Vidyalaya Sangathan.

Financial condition of Universities and Colleges

2265. SHRI O.P. KOHLI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news-item appearing in the Times of India dated the 18th November, 1998 under the caption "Higher education in financial morass."

(b) whether Government have not yet evolved any formula to resolved the financial crunch facing the country's Universities and Colleges; and

(c) if so, why?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Yes, Sir.

(b) and (c) The National Policy on Education, 1986, inter-alia, states that to reduce the burden on State resources and for creating a greater sense of responsibility within the educational system, additional resources would be mobilised through donations, raising fees at the higher level of education, effecting savings by the efficient use of facilities and levying cess or charges on user agencies.

The pursuance of this, the UGC had appointed a Committee in November, 1992, under the Chairmanship of Justice (Dr.) K. Punnayya to, inter-alia, examine the present policy, norms and the pattern of providing development and maintenance grants to the Central/ Deemed Universities and Delhi Colleges; to study the extent to which these institutions are raising their own resources and suggest specific measures for augmenting the proportion of resource-raising by them, and to explore and recommend ways of improving the overall cost efficiency of these institutions. The Report of this Committee, together with the views of the UGC there-on, has been sent to the VCs of Central, State and Deemed Universities as also to the State Governments and Union Territory Administrations for consideration and adoption of the recommendations relevant to them.

UGC has also initiated a scheme for giving matching grants to the universities by way of an incentive for mobilising extra-budgetary resources by them. Under the scheme, funds to the extent of 25% of the additional resources mobilised by the concerned universities are provided by the Commission.

Norms for creating posts of LDCs/UDCs in Kendriya Vidyalayas

2266. SHRI GOVINDRAM MIRI: SHRI PARAG CHALIHA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the details of norms which govern creation of posts of LDCs and UDCs in the Kendriya Vidyalayas;

(b) whether students' strength of a Vidyalaya is also a basis of such posts' creation;

(c) if so, the details of students' strength of each of Kendriya Vidyalaya of Lucknow, as on 1st April and 1st August, 1998; (e) if not, the justification thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) Norms for sanction of ministerial staff are as under:—

Enrolment of students	Upper	Lower
	Divisio Clerk	Division Clerk
Upto 800	01	01
800 to 1000	01	02
1001 to 1600	01	02
1601 to 2000	02	02
2001 and above	03	03

(b) Yes, Sir.

(c) The details of students strength of Kendriya Vidyalaya at Lucknow as available on 01.04.1998 and 31.07.1998 are as under:

Name of Kendriya	1.4.1998 31.7.1998	
Vidyalaya		
Lucknow AMC	2723	2721
Lucknow RDSO	2021	1823
Lucknow Memaura	690	730
Lucknow Gomtinagar	1530	1579
Lucknow Bakshi-ka-Talab	211	250
Lucknow SGPGI	375	430
Lucknow Cantt.	476	491
Lucknow IIMC	185	264
Lucknow Aliganj	1969	1846

(d) and (e) The sanction of posts of UDC in the Kendriya Vidyalayas in Lucknow was issued as per students strength upto July, 1998.

वजीराबाद त्रासदी के फलस्परूप अभिभावकों का उत्पीड़न

2267.**श्री जनेश्वर मिश्र**: क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि वजीराबाद त्रासदी के बाद,उच्चतम न्यायालय के उस दिशानिर्देश,कि किसी विद्यालय को अपनी अवस्थिति से सात किलोमीटर दूर रहने वाले बच्चे को विद्यालय में दाखिला नहीं देना चाहिए,की आड़ में कुछ विद्यालय अभिभावकों से पैसा ले रहे हैं और उन्हें उत्पीडन कर रहे हैं :

(ख) यदि हां,तो क्या सरकार ने इस संबंध में कोई जांच कराई हैं,और

(ग) यदि हां,तो तत्संबंधी ब्यौरा क्या है और सरकार द्वारा इस संबंध में क्या कार्यवाही की गई हैं

मानव संसाधन विकास मंत्री (डा.मुरली मनोहर जोशी): (क) राष्ट्रीय राजधानी क्षेत्र,दिल्ली सरकार ने सूचित किया है कि उन्होंने केवल सरकार विद्यालयों विशेषतः सर्वोदय विद्यालय को ही तीन किलोमीटर की दूरी के भीतर रहने वाले छात्रों को प्रवेश देने के अनुदेश जारी किए है । इसके अलावा वजीराबाद दुर्घटना के बाद सात किलोमीटर की दूरी की भीतर रहने वाले छात्रों को प्रवेश देने के ऐसे कोई आदेश जारी नहीं किए गए हैं।

(ख) और(ग) उपर्युक्त (क) को ध्यान में रखते हुए प्रश्न नहीं उठता।

Use of the scenes of protected Monuments by Film Makers

2268. SHRIMATI KAMLA SINHA: DR. B.B. DUTTA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Archaeological Survey of India allows use of protected monuments to film makers as backdrop for documentaries and feature films, .on payment of insignificant amount;

(b) if so, what is the existing fee charged by ASI for the above purpose, stating the estimated annual collection and the estimated annual expenditure incurred on repairs/mamtenance of monuments;

(c) the number of film makers permitted and the amount collected from them during 1997-98;

(d) whether there is any proposal to hike the fee; and